

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2207/2011

(Arising out of impugned final judgment and order dated 24/09/2010 in CR No. 213/2010 passed by the High Court of Judicature at Allahabad)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln. For exemption from filing O.T. and for permission to file volume-IV and permission to file rejoinder affidavit and office report)
(For final disposal)

Date : 18/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Ms. Raveena Rai, Adv.
For M/s. Parekh & Co., Adv.

For Respondent(s) Dr. A.M. Singhvi, Sr. Adv.
Mr. Amit Sibal, Sr. Adv.
Mr. Amit Anand Tiwari, Adv.
Ms. Shakun Sharma, Adv.
Mr. Abhinav Raghuvanshi, Adv.
Mr. Vinayak Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A request has been made on behalf of the learned counsel for the petitioner on the ground that the arguing counsel is not available.

List the matter on 8th November, 2016.

(Anita Malhotra)
Court Master

(Chander Bala)
Court Master